



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**  
Srinagar, the 16<sup>th</sup> October, 2019

SRO:- 507 Whereas, on 15-05-2003 Police station, Khanyar received an information to the effect that a mob led by Nisar Ahmad Rather S/O Ali Mohammad Rather R/O Munwarabad Khanyar, Javid Ahmad Mir S/O Ghulam Nabi Mir Chammardor Zainakadel, Firdous Ahmd Shah S/O Ali Mohammad Shah R/O Abiguzar Srinagar, and Shakeel Ahmad Bhat S/O Ghulam Qadir Bhat R/O Fatehkadel Srinagar took a procession and raised anti-national slogans at Zeyarat Naqashband Sahib, Srinagar;and

2. Whereas, a case FIR No.55/2003 U/S 188,153-B RPC 13 ULA(P) Act 1967 was registered at Police Station Khanyar, Srinagar and investigation was taken up;and

3. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons under sections 188 RPC, 153-B and 13 of the Unlawful Activities (Prevention) Act 1967;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient

material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person 1. Javeed Ahmad Mir S/O Ghulam Nabi Mir R/O Chammardori Zainakadel Srinagar 2. Firdous Ahmad Shah S/O Ali Mohammad Shah R/O Abi Guzar Srinagar 3. Shakeel Ahmad Bhat S/O Ghulam Qadir Bhat R/O Fateh Kadel Srinagar and 4. Nissar Ahmad Rather S/O Ali Mohammad Rather R/O Munwaradad Khanyar Srinagar for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.55/2003 of P/S Khanyar Srinagar.

By order of Government of Jammu and Kashmir.

Sd/-


Principal Secretary to the Government  
Home Department

Dated: 16.10.2019

No. Home/Pros/85/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-159/S/2018/29262-64 dated 20/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department